



2026:AHC:13167

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 484 of 2026

Ram Autar Singh Baghel

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jainendra Kumar Mishra, Priyanshu Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Jainendra Kumar Mishra, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was appointed on the post of Constable on 01.08.1986 and he was promoted on the post of Head Constable. He seeks promotion on the post of Sub-Inspector. According to him, there happens to be a letter issued by Respondent No.2 on 14.06.2025.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner shall be decided at the first instance by Respondent no.4.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 20, 2026

N.S.Rathour

(Vikas Budhwar,J.)